

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5786/2015  
(Arising out of impugned final judgment and order dated 15/04/2015  
in CRABA No. 915/2014 passed by the High Court Of Bombay at Nagpur)

SACHIN SHATRUGHAN PANDEY

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA

THR. P.S. SITABULDI NAGPUR, MAHARASHTRA  
(With interim relief and office report)

Respondent(s)

Date : 22/07/2016 This matter was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s)

Ms. K. Enatoli Sema, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

List the bail application within next six weeks before an  
appropriate Bench.

(Ashok Raj Singh)  
Court Master(Veena Khera)  
Court Master